

ITEM NO.104

COURT NO.6

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4544/2014

KISHOR SHAMRAO SAO (SINCE DECEASED)

BY LEGAL REPRESENTATIVE

WIFE SMT. RATNA WD/O KISHOR SAO & ORS.

Appellant(s)

VERSUS

STATE OF MAHARASHTRA & ANR.

Respondent(s)

Date : 30-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. Sudheer Voditel, Adv.
Mr. Rameshwar Prasad Goyal, AORFor Respondent(s) : Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.UPON hearing the counsel the Court made the following
O R D E RThe appeal stands allowed and the impugned order
is set aside in terms of the signed order.Pending application(s), if any, shall stand
disposed of.(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS(RANJANA SHAILEY)
COURT MASTER

(Signed order is placed on the file.)